

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:126

ANSWERED ON:13.12.2013

INSPECTION OF MEDICAL DENTAL COLLEGES

Ganpatrao Shri Jadhav Prataprao; Muttemwar Shri Vilas Baburao

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of the provisions made in respect of periodic inspection of medical and dental colleges in the country;
- (b) the number of medical and dental colleges inspected and those found to be lacking the required infrastructure and facilities during each of the last three years and the current year so far, State/ UT-wise;
- (c) the number of medical/dental colleges in respect of which the Medical Council of India (MCI)/Dental Council of India (DCI) has recommended withdrawal of recognition and the action taken/ proposed by the Government thereon during the said period, State/UT-wise;
- (d) whether the MCI/DCI has reinspected the medical/dental colleges which had been given opportunity to rectify the deficiencies and if so, the details and the outcome thereof and if not, the reasons therefor; and
- (e) the fresh steps taken/proposed by the Government for strict action against erring medical/dental colleges to maintain the quality of medical and dental education in the country?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 126 FOR 13TH DECEMBER, 2013

Once the application is received u/s 10A, the Medical Council of India /Dental Council of India carries out assessments of the proposed medical/dental colleges for issue of letter of permission. Thereafter assessments for renewal of permission are conducted upto five years till the colleges are recognized. Thereafter periodical assessments are conducted every five years for continuance of recognition.

The periodic inspections of medical colleges are conducted by Medical Council of India (MCI) as per the provisions under clause 8.3 (2) (3) (4) of Establishment of Medical College Regulations (Amendment), 2010 and Dental colleges are inspected periodically by Dental Council of India (DCI) as, inter-alia, envisaged in the Dental Council of India (Miscellaneous) Regulations, 2007. During January, 2011 to October, 2013, 133 Medical Colleges were inspected. Similarly, 71 Dental Colleges have been inspected since January, 2010 till September, 2013. Details of state/UT wise list of Medical and Dental Colleges inspected are at Annexure I and II respectively.

During the last three academic years and the current academic year, no withdrawal of recognition has taken place in case of medical colleges. As regard withdrawal of recognition of dental qualification, no such cases have been reported by DCI in the last three academic years and the current academic year. However, one case in respect of Jamanlal Goenka Dental College, Akola, Maharashtra recommendation for de-recognition was made by DCI in the year 2008-09 and the college was finally de-recognized by the Central Government in the year 2012.

As per provisions contained in the MCI Act, and Dentist Act, the MCI/DCI conducts inspections of Medical/Dental Colleges for considering their annual renewal permission for admitting fresh batches in MBBS/BDS course and/or increase of seats therein, as per norms of the respective Councils. The MCI/DCI, wherever notice deficiencies in infrastructure facilities including teaching faculties as per MCI/DCI norms and after giving opportunity for rectification of the deficiencies and submission of compliance reports in respect thereof, and, on their failure to rectify the deficiencies, such colleges are de-recognized after consulting the State Government concerned. During January, 2011 to October, 2013, re-inspection was carried out in 46 medical colleges and re-inspection was carried out in 8 dental colleges since during January, 2010 till September, 2013 as in Annexure I & II.

The MCI/DCI are endeavoring to bring more and more medical/dental colleges under the schedule of the colleges for the periodic inspections so as to ensure and verify the availability of infrastructural facilities as per MCI/DCI norms for teaching and training the UG/PG students for maintaining the overall standards of medical/dental education in the country. In case concerned medical/dental colleges fail to provide infrastructural facilities on continued basis as per MCI/DCI norms, despite having given them opportunities to do so, such erring medical/dental colleges are, then only, taken up for considering withdrawal of their approval/recognition or stopping

of further admissions therein.